

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
Bangalore-560 038.

Dated:- 22 JUN 1994

APPLICATION NUMBER: 755 of 1994.

APPLICANTS:

Smt.Rojamma and three Others v/s. Secretary, Railway Board,  
T.O. New Delhi & Others.

1. Sri.M.S.Anandaramu, Advocate, No.27,  
Chandrashekhar Complex, First Floor,  
First Main Road, Gandhinagar,  
Bangalore-9.
2. Sri.A.N.Venugopala Gowda, Advocate,  
No.8/2, First Floor, R.V.Road,  
Bangalore-4.

RESPONDENTS:

Subject:- Forwarding of copies of the Orders passed by the  
Central administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/  
STAY ORDER/INTERIM ORDER/, passed by this Tribunal in the above  
mentioned application(s) on 14-06-1994.

*Se Shanthi, 22/6*  
for DEPUTY REGISTRAR  
JUDICIAL BRANCHES.

gm\*

*of  
e signed*

*Gm*

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH: BANGALORE

APPLICATION NO. 755/1994

DATED THIS THE FOURTEENTH DAY OF JUNE, 1994

Mr. Justice P.K. Shyamsundar, Vice Chairman

Mr. T.V. Ramanan, Member(A)

1. Smt. Rojamma  
Aged about 55 years  
W/o. late N. Devadas  
Hubli.
  2. Smt. Martwa Karadi  
W/o. late Anthony Samiel  
aged about 53 years.
  3. Smt. Nagamma  
W/o. late Ramaiah Chinnaya  
Aged about 54 years.
  4. Smt. K. Venkatasubbamma  
W/o. late Ramachandra  
aged about 54 years.
- ..... Applicants

(Applicants 1 to 4 are residing at No.114/C,  
Vidyaranyanagar, Gadag Road, Hubli).

By  
(Shri M.S. Anandaramu, Advocate)

Vs.

1. The Union of India  
rep. by its Secretary  
Government of India  
Ministry of Railways  
New Delhi.
  2. The Chairman  
Railway Board  
New Delhi.
  3. The General Manager  
South Central Railway  
Secunderabad.
  4. The Divisional Railway Manager  
South Central Railway  
Hubli Division, Hubli.
- .... Respondents

By  
(Shri A.N. Venugopal Gowda, Advocate)

O R D E R

(Mr. Justice P.K. Shyamsundar, Vice Chairman)

Heard both sides at the stage of admission. All  
that the applicants want is that they be given

the benefit of the judgement of the Full Bench in O.A. No.395 to 403/1991 and other connected cases disposed of on 16.12.1993 but then an intervening circumstance dissuades us from following our judgement in the Full Bench case referred to supra because from that Full Bench decision the Railways admittedly carried the matter to the Hon'ble Supreme Court in SLP No.5939/94 and the Hon'ble Supreme Court has since stayed the operation of the judgement of the Full Bench. In the circumstances all that we should do is, as both sides agree that it would be the proper course, to direct that right of parties shall stand regulated in accordance with the final decision of the Hon'ble Supreme Court in SLP No.5939/94. With this observation this application stands

disposed of.

Sd/-

(T.V. RAMANAN)  
MEMBER(A)

Sd/-  
(P.K. SHYAMSUNDAR)  
VICE CHAIRMAN

TRUE COPY

MR.

*Se Banerji*  
SECTION OFFICER  
CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE